

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 82/TT/2012

- Subject : Determination of transmission tariff for **Asset I**: 765 kV Moga-Bhiwani T/L(anticipated DOCO 1.4.2012) and **Asset II** 765 kV Jattikalan-Bhiwani T/L (anticipated DOCO 1.7.2012) associated with 765 kV system for Central part of Northern Grid part-I, for tariff block 2009-14 in Northern region.
- Date of Hearing : 12.11.2013
- Coram : Shri Gireesh B.Pradhan, Chairperson
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : PGCIL
- Respondents: : Haryana Power Purchase Centre & 16 others
- Parties present : Shri S.S. Raju, PGCIL
Ms Rashmi Pant Joshi, PGCIL
Shri Mukesh Khanna, PGCIL
Shri A.M. Pavgi, PGCIL
Ms. Sangeeta Edwards, PGCIL
Shri M.M. Mondal, PGCIL
Shri B.K. Sahoo, PGCIL
Shri D. Nikhandia, PGCIL
Shri Padamjit Singh, PSPCL
Shri T.P.S. Bawa, PSPCL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of petitioner submitted that the petition has been filed for determination of transmission tariff for 765 kV Moga-Bhiwani transmission line and 765 kV Jattikalan-Bhiwani transmission line, which are part of Central Part of Northern Grid Part-I. The petition was heard on 17.9.2013 and as directed by the Commission, information regarding commissioning of the asset, loadability and sequencing of the



asset of the line were submitted vide affidavit dated 8.11.2013. The rejoinder to the PSPCL's reply was also filed vide affidavit dated 8.11.2013. The petitioner requested to condone the time over-run in commissioning of the assets and allow the tariff as claimed in the petition.

2. The representative of PSPCL submitted that the petitioner's reply was received by e-mail on 11.11.2013 and sufficient time was not available to go through the reply and hence sought time to file its response to the reply filed by the petitioner.

3. The learned counsel for BRPL submitted that he does not have a copy of the petition and hence the petitioner may be directed to provide a copy of the petition. In the context of cost of similar 765 lines in other petitions, he submitted that the petitioner should be directed to file the complete and specific information sought by the Commission.

4. The Commission observed that the petitioner has not submitted all the information sought during the last hearing, like the cost of similar 765 kV lines and the PERT chart showing the critical path of the project including the slacks available in the activities.

5. In response, the representative of the petitioner submitted that it would require some more time to compile the information pertaining to all the 765 kV lines.

6. The Commission further observed that the petitioner is not adhering to the time lines given by the Commission not only in the instant petition but also in other petitions. The Commission directed the petitioner to strictly adhere to the timelines given by the Commission and to also file the information sought within the specified time in all future cases. The Commission also observed that information not filed by the scheduled date shall not be considered and the matters shall be decided on the basis of the information already on record.

7. The Commission directed the petitioner to provide a copy of the petition to BRPL and also to file the complete information sought in the instant matter including the cost data of all 765 kV lines in the country before 29.11.2013, on affidavit with a copy to the respondents. The respondents may file rejoinder, if any, before 10.12.2013.

8. The Commission directed to list the matter on 7.1.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

